SHRI SATISH CHANDRA: Speeches are delivered in the union meetings. Sometimes the Security Officers or other officers of the factory are there.

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PROF. G. RANGA: About the allegations themselves he is asking.

SHRI SATISH CHANDRA: There are no specific complaints in these speeches to be investigated. They are like this: the officers are dishonest, they misbehave, they are foreign agents, they are British wolves.

SHRI B. GUPTA: I am not disputing what he said. I want to know, as he said, that an investigation was held, who carried on that investigation—I want that.

SHRI SATISH CHANDRA: I have said that we are satisfied after investigations that such speeches were made. There are no specific allegations to be investigated.

SHRI B. GUPTA: I am not concerned with your satisfaction or otherwise. My question is very simple, as to who was the person who carried out the investigation. Don't tell me about your satisfaction.

SHRI SATISH CHANDRA: The investigation was about the allegation as to whether these remarks were made. There was no investigation about any specific allegation.

SHRI S. N. MAZUMDAR: The question I want to know is whether those allegations which were made against certain officers were investigated into by the same officers and the satisfaction of the Minister came about from that report?

SHRI MAHAVIR TYAGI: I wish to make it clear that the investigation was made only to the extent of indiscipline committed by those employees of Government and the allegations they were reported to have made in that meeting were not of any specific nature that would warrant any investigation.

SHRI B. GUPTA: That shows a different line. When they speak, the real

thing comes out. He says that i^"was a case of indiscipline. He says that the investigations were of a general type May I ask him whether any charge was framed against these employees concerned for indiscipline? I want to know whether they tried to prove beyond the generalities of such allegations?

SHRI MAHAVIR TYAGI: Wild speeches naming officers responsible for the factory and defaming them were made in the union meeting. That report was received and the persons who made those speeches were warned not to make such speeches in the future

SHRI P. SUNDARAYYA: Is it not the Government's duty, when allegations are made by responsible members of the workers' union, even if the Government thinks that they may be wild, to find out whether there is an atom of truth in those allegations first?

SHRI MAHAVIR TYAGI: One allegation is that such and such officer is sucking the blood of Indians. I cannot make any investigation into it.

SHRI P. SUNDARAYYA: Is that the only allegation that was made? There were other allegations too.

SHRI MAHAVIR TYAGI: Others were also of the same sort.

[*134. For answer vide co!. 999 infra.]

PROMOTION TO ALL INDIA SERVICES FROM STATE SERVICES

*135. SHRI H. C. MATHUR: Will the Minister for HOME AFFAIRS be pleased to state the number of officers in each State who have been promoted from State Services to All India Services during the year 1953-54 and so far in the year 1954-55 and the number of vacancies which now exist in each State for such promotions?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): A statement giving the requisite information is laid on the Table of the House. [See Appendix VIII, Annexure No. 57.]

SHRI H. C. MATHUR: Sir, there are many vacancies which remain unfilled for a very long time. May I know if there are any difficulties in filling up these vacancies and if so what are those difficulties?

SHRI B. N. DATAR: Weil, ali the vacancies that are there, are not there for long. In some cases they are in the process of being filled. Now we have received recommendations in some cases in the Home Ministry and they are being forwarded to the U.P.S.C. Some are with the U.P.S.C, and every care is being taken to see that the matter is expedited.

SHRI H. C. MATHUR: No, Sir. It you will care to look at the statement you will find that, for example, in Hyderabad there are seven vacancies and only one person was recruited or promoted during the last year and none during this year. These seven vacancies could not have occurred during this year. Will the hon. Minister please satisfy me on that point? They are there ever since the I.A.S, cadre was formed and you have not been able to fill them up yet.

SHRI B. N. DATAR: That is because in certain cases the State Governments have to find out how many posts they can immediately fill in and then they send some material and this material is not complete in certain respects and so in some cases we have to ask for further material and then the matter is sent to the U.P.S.C. Therefore, as the hon. Member will see, all this is in the process of being considered.

SHRI GOPIKRISHNA VIJAIVAR-GIYA: How many officers are taken from Madhya Rharat?

MR. CHAIRMAN: It is in the list.

SHRI B. N. DATAR: Four posts are to be filled, as the hon. Member will find from the statement.

SHRI H. C. MATHUR: And no recruitment during this year and no

promotion during last year. Sir, may I know if in certain other States you have selected people in excess of the requirements and if it is so, under what provision this has been done and under what circumstances? I want to know this because I would like to be corrected if my information is incorrect that for Rajasthan you have selected people far in excess of requirements and kept them on the waiting list. If that is so, under what provision has it been done?

SHRI B. N. DATAR: Sometimes we require officers for the Centre also and sometimes the States are not in a position to give the full quota. Therefore there might be something more in some States and something less in the other States.

SHRI H. C. MATHUR: But I want to know under what provision this has been done. So far as I know, there is absolutely no provision under which you can select people in excess of the cadre and you can never keep anybody on the waiting list because that prejudices future promotions. But if this has been done, I want to know under what circumstances this has been done.

SHRI B. N. DATAR: At present we are acting under general rules. Now we are making¹ the rules and then there will be a selection committee appointed, containing the Chairman of the U.P.S.C, and they would prepare the list from which promotions are to be made.

SHRI A. S. KHAN: May I know if any proportion is fixed for promotion of officers from the States into the All-India Services?

SHRI B. N. DATAR: There is a general proportion of 75 per cent, to be taken through direct recruitment and 25 per cent, from the State officers.

SHRI H. C. MATHUR: Sir, my question has not been answered. I want to know under what provision this has been done. Even under these

general provisions or rules that you now have, under which specific provision have they done it?

Oral Answers

SHRI B. N. DATAK: All the provisions are being made now and the new regulations which are being framed will be placed on the Table of the House.

SHRI H. C. MATHUR: But you are acting now under certain provisions, even at present. According to the Constitution, the position is that unless and until new rules are placed before Parliament, you have got to proceed under the existing rules. What is the provision, I ask you which entitles you or authorises you to make this recruitment in excess of the sanctioned cadre and then keep them on the waiting list? Sir, this is a fundamental question, because this practice prejudices the interests of so many officers.

SHRI B. N. DATAR: Sir, I would require notice, regarding the details of the provision that the hon. Member wants.

MR. CHAIRMAN: Mr. Mathur, next question.

SHRI H. C. MATHUR: Only one question more on this, Sir.

MR. CHAIRMAN: You have asked a number of questions.

SHRI H. C. MATHUR: This question of mine will not be on the lines of the previous ones, Sir. There are two parts to this question and I am asking something very different. Will the hon. Minister state whether it is not the practice or rule that these selections are made on the recommendations of the Government concerned,—the Government considers them and sends them with their recommendations to the U.P.S.C, and the U.P.S.C, accepts or rejects them? If the U.P.S.C, accepts, then you approve of it. If so, has this practice not been departed from in the case of Rajasthan and for that State a Selection Committee wai

appointed with the Chairman of the U.P.S.C, to recruit men and is it not against the existing rules because it fetters the discretion of Rajasthan Government as well as the U.P.S.C? And also whether the hon. Minister is aware that a major number of the Ministers of the Rajasthan Government are dissatisfied with this selection?

to Questions

SHRI B. N. DATAR: I can say that only so far as the first part of this very long question is concerned, it is quite correct, we follow that procedure. So far as the specific case of Rajasthan is concerned, I shall make enquiries.

GRANTS TO UNIVERSITIES

- *136. SHRI H. C. MATHUR: Will the Minister for EDUCATION be pleased to state:
- (a) the financial assistance so far given to each of the universities by the University Grants Commission; and
- (b) whether any steps have been taken by the Commission to raise the standards and to co-ordinate facilities in the various universities?

THE PARLIAMENTARY SECRETARY TO THE MINISTER FOR EDUCATION (DR. K. L. SHRIMALI): (a) A statement giving the amounts of grants given to the universities by the University Grants Commission is laid on the Table of the House. [See Appendix VIII, Annexure No. 58.]

(b) Yes, Sir.

SHRI H. C. MATHUR: May I know what is the policy of the Government in this matter of giving grants to universities? Do they realise that those universities which are yet developing and which need money most, are getting the least amounts from the Centre?

MR. CHAIRMAN: That is a very general question.